

मूल अधिनियम की धारा 5.
6-क की अनुसूची के
अन्तर्गत अभिवृद्धि

- मूल अधिनियम की धारा 6-क के अन्तर्गत अनुसूची में उत्तराखण्ड
औद्योगिकी एवं वानिकी विश्वविद्यालय, भरसार (पौड़ी गढवाल) हेतु
आवंटित विषयों में निम्नवत अभिवृद्धि कर दी जाएगी; अर्थात् -
- (3) कृषि विज्ञान,
 - (4) पशुपालन एवं पशुचिकित्सा विज्ञान,
 - (5) मत्स्य विज्ञान,
 - (6) खाद्य विज्ञान एवं प्रोद्योगिकी,
 - (7) औषधि एवं संगन्ध पादप विज्ञान,
 - (8) इको-टूरिज्म

आज्ञा से,
जय देव सिंह,
प्रमुख सचिव।

No. 339/XXXVI(3)/2015/89(1)/2014

Dated Dehradun, January 22, 2015

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'the Uttarakhand Krishi Evam Prodyogik Vishwavidhalaya (Second Amendment) Bill, 2014' (Adhiniyam Sankhya 06 of 2015).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 07 January, 2015.

**THE UTTARAKHAND KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA
(SECOND AMMENDMENT Act, 2014**

(THE UTTARAKHAND Act No. 06 of 2015)

Be it enacted by the Legislative Assembly of Uttarakhand in the Sixty Forth year of the Republic of India as follows,

An

Act

Further to amend "The Uttarakhand Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (as applicable in Uttarakhand) to the context of State of Uttarakhand as follows :-

Short Title and Commencement	1.	1) This Act may be called the Uttarakhand Krishi Evam Prodyogik Vishwavidyalaya (Second Amendment) Act, 2014 2) It shall come into force at once.
Amendment in the Principal Act	2.	1) Wherever the words Uttarakhand Audyaniki Evam Vaniki Vishwavidyalaya occurs in the Principal Act, (as applicable and as in existence in the State of Uttarakhand) shall be substituted as "Veer Chandra Singh Garhwali Uttarakhand Audyaniki Evam Vaniki Vishwavidyalaya"
Insertion of Section 2-aa	3.	A* following new section 2-aa shall be inserted after Section 2-a of the Principal Act :- (1) From the date of commencement of this Act, Colleges/Institutes related to the subjects mentioned under Section 6-a, shall be deemed to be affiliated to the Veer Chandra Singh Garhwali Uttarakhand Audyaniki Evam Vaniki Vishwavidyalaya. (2) The Statutes for affiliation of the Colleges/Institutes for University shall be such as may be prescribed subject to the provisions of the Act.
Substitution of Section 14 of the Principle Act	4.	Section 14 of the Principal Act Shall be Substituted as follows, namely (1) The Registrar of the Veer Chandra Singh Garhwali Horticulture & Forestry University be the fulltime officer of the University. Registrar will be appointed according to the provisions made by the State Government. (2) Registrar will be the ex-officio Secretary of the Board of Management, Education Council of the University and Committee constituted for the appointment of the teachers. (3) Registrar will be the appointing authority for the appointment of the class III & IV employees of the University. (4) Registrar will be authority for discharge of the administrative and financial functions of the University. (5) Registrar will be responsible for all matters concerning educational affiliation and institutional functions of the university according to the statutes. (6) Registrar will be responsible for ensuring the inspection and complete supervision, of the colleges and institutions affiliated to the University as may be prescribed.
Accretion in the Schedule under section 6-a of the Principal Act	5.	The following shall be accreted to the subjects allocated for uttarakhand University of Horticulture & Forestry, Bharsar (Pauri Garhwal) in the Schedule under Section 6-a Of the Principal Act :- (3) Agricultural Sciences (4) Animal Husbandry & Veterinary Sciences (5) Fisheries Sciences (6) Food Science & Technology (7) Medicinal & Aromatic Plants Science (8) Eco-tourism

By Order,

JAI DEO SINGH,
Principal Secretary.